

(b) if so, how many branches were opened by different foreign banks in various States and towns during the last 3 years ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b) Foreign banks are permitted to open new offices on a limited scale only in port towns and New Delhi. In the last three years one bank was allowed to open a new branch in Calcutta in November, 1969.

**DEPOSITS IN FOREIGN BANKS OPERATING IN INDIA**

555. SHRI DHARAMCHAND JAIN : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that deposits in foreign banks operating in India have increased after the nationalisation of banks; and

(b) if so, the details in this regard and reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SMT. SUSHILA ROHATGI) : (a) and (b) Between June 1969 and September 1972, the deposits of foreign banks operating in India increased by Rs. 204.6 crores from Rs. 477.4 crores to Rs. 682.0 crores. The average annual rate of growth of deposits of the foreign banks during the above period worked out to 13.2 per cent against the annual growth rate of 20.9 per cent of all scheduled commercial banks in India.

The share of the foreign banks in the aggregate deposits of all scheduled commercial banks in India which stood at 10.3 per cent as at the end of June 1969 steadily declined to 8.7 per cent as at the end of June 1972 and remained at that level as at the end of September 1972.

**LOANS BY L. I. C. TO EDUCATIONAL INSTITUTIONS**

556. SHRI DHARAMCHAND JAIN : Will the Minister of FINANCE be pleased to state ;

(a) whether there is any proposal to provide loans by L. I. C. to educational institutions situated in district towns and backward areas; and

(b) if so, the details thereof ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b) Loans to educational as other institutions are granted under the L. I. C's "Property Mortgage Scheme" provided the applicants furnish satisfactory security and have adequate margin of income for servicing the loans. No separate scheme for grant of loans to educational institutions is under consideration.

**GUIDELINES FOR COMPANIES FOR PAYMENT OF MINIMUM REMUNERATION TO MANAGERIAL PERSONNEL**

557. SHRI VENIGALLA SATYA NARAYANA : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Government have formulated certain guidelines for Companies in regard to the payment of minimum remuneration to their managerial personnel in Companies having inadequate profits; and

(b) if so, the broad outlines thereof ?

THE MINISTER OF COMPANY AFFAIRS (SHRI K. V RAGHUNATHA REDDY) : (a) Yes, Sir.

(b) A copy of the guidelines is enclosed. [See Appendix LXXXII, Annexure No. 22]

**FRAUD IN STATE BANK, OF BIKANER AND JAIPUR, DELHI BRANCH**

558. DR. BHAI MAHAVIR : Will the Minister of FINANCE be pleased to refer to the answer given to Staired Question No. 577 and supplementaries in the Rajya Sabha on the 29th August, 1972 and state :

(a) whether investigations into the fraud have since been completed;

(b) whether an Inspector of State Bank of India had conducted an enquiry into the affairs of New Delhi and Delhi branches of the State Bank of Bikaner and Jaipur in September 1971 and submitted a report; and

(c) if so, what were the findings of the enquiry, what was the date of submission of the report and when it was submitted to Government ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) to (c) A statement is laid on the Table of the House.